

Health and Family Welfare (AB2) Department Letter (Ms.).No.331, dated 08.09.2020

(திருவள்ளுவராண்டு–2051, சார்வரி, ஆவணி–23)

From
Dr.J.Radhakrishnan, I.A.S.,
Principal Secretary to Government.

To
All District Collectors (w.e).
The Director General of Police, Chennai-4 (w.e),
The Commissioner of Police, Chennai-7 (w.e).
The Director of Public Health and Preventive Medicine
Chennai – 600 006 (w.e).

Sir.

Sub: COVID-19 – Prevention strategy – Tamil Nadu Public Health Act, 1939 – Amendment issued by an Ordinance on 04.09.2020 – Certain offences declared as compoundable viz., Violation of Quarantine measures, Non wearing of mask, Spitting in Public Places and Violation of Social Distancing – Appropriate authorities for collection of fine amounts – Declared – Follow up action – Regarding.

Ref: 1. Tamil Nadu Ordinance No.10 of 2020, published in Tamil Nadu Government Gazette Extraordinary No.364, dated 04.09.2020.

2. G.O.(Ms).No.326, Health and Family Welfare (AB2) Department, dated 04.09.2020.

3. Tamil Nadu Government Gazette Extraordinary No.365, dated 04.09.2020.

4. From the Director of Public Health and Preventive Medicine, letter No.42560/Epi/S1/2015, dated 07.09.2020.

Kind attention is invited to the above reference cited and a copy each of the same is enclosed for ready reference. You are aware that already the Chief Secretary to Government has addressed all the District Collectors and Commissioner of Corporations / Municipalities on the further course of action to be followed in our State for prevention and control of COVID-19.

- 2. In this connection, the Government of Tamil Nadu in the Tamil Nadu Government Gazette Extraordinary No.364, dated 04.09.2020 have issued an Ordinance for amendment of Tamil Nadu Public Health Act, 1939.
- 3. In G.O.(Ms).No.326, Health and Family Welfare (AB2) Department, dated 04.09.2020, certain offences have been declared as compoundable under the Tamil

Nadu Public Health Act, 1939 viz., Violation of Quarantine measures, Non wearing of mask, Spitting in Public Places and Violation of Social Distancing within the community in which the fine amount has also been specified for the violation of the above offences.

4. In this regard, I request you to immediately authorize the Officers as mentioned below as appropriate authority for collection of fine amount for the offences punishable under sub-section (2) of section 76 of the Tamil Nadu Public Health Act, 1939 Tamil Nadu Act III of 1939) at State / District / Field level from the Department of Public Health and Preventive Medicine, Local Bodies, Revenue Department and Police Department as an effective prevention activity to control the spread of COVID-19:-

State Level:

The Joint Director of Public Health and Preventive Medicine (Epidemics) will be the Nodal Officer for monitoring the effective implementation and reconciling authority for collection of fine amounts at the State level.

District Level:

The Deputy Director of Health Services will be the Nodal Officer for monitoring the effective implementation and reconciling authority for collection of fine amounts at the District level.

Field Level:

1	Public Health Department	Official not below the rank
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	(includes Rural Local Bodies)	of Health Inspector.
2.	Municipalities, Corporations and	Official not below the rank
	other Urban Local Bodies	of Sanitary Inspector.
3.	Police Department	Official not below the rank
		of Sub-Inspector.
4.	Revenue Department	Official not below the rank
		of Revenue Inspector.

5. I am, also to inform that the designated authorities at each level shall enforce the provision of act from the violators of the rule, after issuing a proper receipt. The bill book shall be monitored and maintained at the State and District level by the Department of Public Health and Preventive Medicine.

Yours faithfully,

for Principal Secretary to Government.

Copy to:

The Home, Prohibition and Excise Department, Chennai-9.

The Municipal Administration and Water Supply Department,

Chennai-9.

The Revenue and Disaster Management Department, Chennai-9.

Stock file / Spare copy.